

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 830 of 2020**

**In the matter of:**

**Manorama Shandilya & Ors.**

**....Appellants**

**Vs.**

**Aashish Gupta  
Resolution Professional in the Matter of  
Anush Finlease and Construction Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**Appellants: Mr. Abhishek Anand, Ms. Nikshubha Sethi, Mr. Sarthak Mann, Dr. Anil Shandilya and Mr. Viren Sharma, Advocates.**

**Respondents: Mr. Ramji Srinivasan, Senior Advocate with Mr. Ashish Verma, Mr. Ishwar Mohapatra, Ms. Rajshree Chaudhary and Mr. Shivkrit Rai, Advocates for R-1 & 2.**

**Mr. Suresh Dutt Dobhal and Mr. Shikhar Kumar, Advocates for R-3, 4 & 5.**

**ORDER**  
**(Through Virtual Mode)**

**23.03.2021:** Due to paucity of time, the Appeal could not be heard today.

The Appeal is assigned to Court No.II, where it shall come up for hearing on **29<sup>th</sup> April, 2021.**

Cont'd..../

In the meanwhile interim order to continue.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**